

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.4748
TO BE ANSWERED ON 30.03.2017**

AMENDMENT IN ACT

**†4748. SHRI RAMDAS C. TADAS:
SHRI MANSUKHBHAI DHANJIBHAI VASAVA:**

**Will the Minister of POWER
be pleased to state:**

- (a) the role of the Union Government in ensuring compliance of rules by State Governments and their entities including private Discoms under the Electricity Act, 2003;**
- (b) whether the Union Government played its role/utilized its power for ensuring compliance of rules during the last three years;**
- (c) if so, the details thereof; and**
- (d) if not, the reasons therefor?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) to (d) : Electricity being a concurrent subject, the provisions of the Electricity Act, 2003 are applicable to the Central and State Governments as well as to the different statutory bodies and entities defined under the Act. Under the provisions of Act, non-compliance of the rules and regulations made by State Governments and their entities including Private Discoms falls under the jurisdiction of the respective State Electricity Regulatory Commission (SERC).
